Clauses 2, 3, the Schedule, clause 1 the Enceting Formula and the Title were added to the Bill

SHRI VIDYA CHARAN SHUKLA , I move

"That the Bill be passed."

MR CHAIRMAN The question is:

"That the Bill be passed"

The motion was adopted

MYSORE APPROPRIATION BILL*, 1971.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1970-71.

MR. CHAIRMAN. The question is

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Mysole for the services of the financial year 1970-71."

The motion was adopted.

SHRI VIDYA CHARAN SHUKLA: I introduce† the Bill.

I beg to movett.

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1970-71, be taken into consideration."

MR. CHAIRMAN: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Mysore for the services of the financial year 1970-71, be taken into consideration"

The motion was adopted.

MR. CHAIRMAN. The question is

"That clauses 2, 3, the Schedule, clause 1, the Fnacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2, 3, the Schedule, clause 1, the Lnacting Formula and the Title were added to the Bill.

SHRI VIDYA CHARAN SHUKLA : I move :

"That the Bill be passed."

MR CHAIRMAN The question is; "That the Bill be passed."

The motion was adopted.

SHRI C. CHITTIBABU (Chingleput): Sir, I request the hon Minister to reply to the question raised by my friend Shri Kalyanasundaram in connection with the Cauvery waters.

SHRI VIDYA CHARAN SHUKLA: I have replied to that.

SHRI C CHITTIBABU: What is the decision of the Government of India?

SHRI VIDYA CHARAN SHUKLA: I have replied to that point.

^{*}Published in Gazette of India Extraordinary Part II, section 2, Dated 29-3-71.

[†]Introduced with the recommendation of the President.

^{††}Moved with the recommendation of the President,